Problem of land acquisition by CIL in Orissa

- 623. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of COAL be pleased to state:
- (a) whether it is a fact that the Coal India Limited is facing serious problem for land acquisition in Orissa and other States as the land owner are not getting the compensation and employment in time;
- (b) the number of cases of payment of compensation and employment pending for more than one year in the States mine-wise; and
 - (c) by when they would get the compensation and employment?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) Coal India is not facing any problem in acquisition of land in coal bearing states including Odisha. However, there is problem in taking physical possession of land in some places due to demand of higher rate of land compensation and employment beyond the States' notified rates and provisions of CIL R&R Policy respectively.

(b) and (c) The information is being collected and will be laid on the Table of the House.

Guidelines for coal mines

- 624. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of COAL be pleased to state:
- (a) whether there are any guidelines for the safety of coal mines;
- (b) if so, the details thereof;
- (c) whether the guidelines are reviewed from time to time; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRİ PRATIK PRAKASHBAPU PATIL): (a) and (b) Yes Sir. There are specific written guidelines for safety of coal mines and the persons employed there in. The Safety guidelines being adopted in Indian coal mines are governed by the Mines Act-1952, Coal Mines Regulations 1957, Mines Rules 1955, Standing Orders & by-law framed there under and Technical Circulars issued by Directorate General Mines Safety (DGMS) time to time.